

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**Item No. 122**  
**(IB)-115(PB)/2019**

**IN THE MATTER OF:**

Anita Garg & Ors.	....	Applicant / Petitioner
Vs		
Jaipuria Buildcon Pvt. Ltd.	....	Respondent

**SECTION:**

**Under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 04.02.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. PRDEEP R. SETHI,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Petitioner: Mr. Sanjay Jain & Mr. Pravesh Khyalia, Advs  
For the Respondent: Mr. Rajesh Kumar, Adv.

**ORDER**

Reply be filed within 10 days' with a copy in advance to the learned counsel for the applicant.

Rejoinder, if any, be filed within a week thereafter with copy in advance to the counsel opposite.

List for argument 28.02.2019.

— Sel —

**(M.M. KUMAR)**  
**PRESIDENT**

— Sel —

**(PRDEEP R. SETHI)**  
**MEMBER (TECHNICAL)**